

Besides, the import of the above items is allowed to a limited extent against replenishment/advance/improvement licences for export production for which import figures are not available.

(d) No, Sir.

(e) Does not arise.

Steps Taken to State Work of Vijayanagar Steel Plant in Karnataka

1794. SHRI S. M. GURADDI :
SHRI PRAKASH CHANDRA :

Will the Minister of STEEL, MINES AND COAL be pleased to refer to the reply given to Unstarred Question No. 5158 on 3.5.1985 regarding Vijayanagar Steel Plant in Karnataka and state :

(a) whether any concrete steps have been taken to start the work of Vijayanagar Steel Plant ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI NATHAR SINGH) : (a) to (c) The detailed project report for the first phase of the Vijayanagar Steel Plant has been received. The commencement of work on the project will depend upon the investment decision which has not yet been taken. However, certain preparatory/preliminary works such as land acquisitions, topographical survey, geophysical investigations, soil investigations etc. have been undertaken.

Irregularities in Nationalised Banks in Bangalore

1795. SHRI V. S. KRISHNA IYER :
Will the Minister of FINANCE be pleased to state :

(a) how many attempts to commit burglary and actual burglaries took place since January, 1985 in nationalised banks in Bangalore city ;

(b) the amount involved in these burglaries ; and

(c) whether Government propose to instruct the nationalised banks to stop burglaries ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) The Reserve Bank of India has reported that a theft involving Rs. 20,000/- was committed in the State Bank of Hyderabad branch in Bangalore city. One case of attempted burglary was also reported to the RBI by Punjab National Bank. Although there was no loss of cash in this case, one bicycle and one pocket calculator of the aggregate value of Rs. 725.50 were stolen.

(c) The Reserve Bank of India has reported that banks have been advised of various measures to strengthen their security arrangements. Provision of armed guards in banks is one of the measures. However, the security measures that have to be taken by the banks are decided by the banks on the basis of identified degree of vulnerability of each branch.

Anomaly in Provision of Central Sales Tax Act

1796. SHRI V.S. KRISHNA IYER :
Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that in levying Central Sales Tax, the postage is also taken into account ;

(b) whether affixing of postage stamps is considered as a sales by Government ; and

(c) the steps Government propose to remove this anomaly, if necessary, by amending the provision in Central Sales Tax ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) Sales tax is mainly a State subject of taxation. The proceeds from Central sales tax levied